(b) whether these schools have been allotted land for construction of their buildings; and

(c) if so, by when these schools buildings are likely to be completed?]

शिक्षा ग्रौर समाज कल्पाण मंत्री (श्री एस॰ बो॰ चव्हाण) : (क) से (ग) दिल्ली प्रशासन द्वारा भेजी गई सूचना के ग्रनुसार पश्चिम ग्रांचल में निम्नलिखित राजकीय स्कूल ग्रभी भी तम्बुओं में चल रहे हैं : —

(1) राजकीय सह-शिक्षा मिडिल स्कूल, सागरपुर ।

(2) राजकीय सह-शिक्षा मिडिल स्कूल, जे० जे० कालोनी, नारायणा ।

(3) राजकीय सह-शिक्षा मिडिल स्कूल, विकासपुरी ।

नारायणा तथा विकासपुरी स्थित स्कूलों को भू-खंड ग्रावंटित किए जा चुके हैं, जिन्हें ग्रधिग्रहण भी कर लिया गया है। सागरपुर स्थित स्कूल को ग्रभी तक कोई भूखंड आवंटित नहीं किया गया है ।

नारायणा तथा विकासपुरी स्थित राजकीय सह-शिक्षा मिडिल स्कूलों से संबंधित भवनों के निर्माण के लिए योजनागत ग्रावंटन की व्यवस्था कर दी गयो है, ग्रौर ग्राणा है कि इनके भवन 2/3 वर्षों में तैयार हो जाएंगे।

f[THE MINISTER OF EDUCATION AND SOCIAL WELFARE (SHRI S. B. CHAVAN): (a) to (c) According to information furnished by the Delhi Administration, the following Government schools in the West Zone are still running in tents: —

1. Government Co-Education Middle School, Sagarpur.

2. Government Co-Education Middle School, J. J. Colony, Naraina.

'• ft ]• English translation. '

3. Government Co-Education Middle School, Vikaspuri.

to Questions

The Schools at Naraina and Vikaspuri have been allotted lands, possession of which has also been taken over. The school at Sagarpur  $ha_s$  not yet been allotted any land.

A Plan allocation has been made for the construction of buildings in respect of Government Co-Education Middle Schools Naraina and Vikaspuri and the buildings  $ar_e$  expected to be ready in about 2/3 years.]

### Construction of Roads in North East Frontier Area

2450. SHRI BAPURAOJI MARO-TRAOJI DESHMUKH: Will the Minister of RURAL RECONSTRUC-TION be pleased to state:

(a) whether Government had undertaken a programme named 'Minimum Need Programme' under which rural communications roads were constructed in various States;

(b) the "total length of the roads constructed under the programme in the different States; and

(c) whether Government are aware that rural roads are scarce in the Eastern States, especially in NEFA, if so, what specific step<sub>s</sub> are contemplated to provide adequate rural road facilities in this region?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND RURAL RECONSTRUCTION (SHRI BALESHWAR RAM): (a) Yes, Sir.

(b) Information is being collected from  $th_e$  State Governments and Union Territories and will be placed the Table of the House.

(c) Yes, Sir. The Government is aware that the Eastern States, particularly those in the north-easera region, are backward in road com-municaion facilities. In the Sixth Plan, efforts will be made to remove this deficiency to the extent possible. In the case of Arunachal Pradesh and some other tribal areas, the conditions relating to the 'minimum needs programme' are relaxable to allow  $\mathbf{a}$  'cluster of villages approach' instead of confining the programme to villages with a population of 1000-1500 and over 1500.

## Allottees of Brahmpuri Quarters

2451. SHRI BAPURAOJI MAROTRAOJI DESHMUKH: Will the Minister of WORKS AND HOUSING be pleased to state whether the D.D A. (Slum Department) have decided to give the right of ownership to allottees of the Brahmpuri Quarters situated in the W.E.A. Karol Bagh, if so, what are the details thereof?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS A.ND HOUSING (SHRI BHISHMA NARAIN SINGH): The Government of India took a general decision in August, 1963 to transfer the right of ownership to the allottee<sub>s</sub> of slum quarters in Delhi. This decision is applicable to the allottees of Brahmpuri quarters also. The terms and conditions are contained in Ministry of Works and Housing's letter No. 28/15/63-HI dated 2.-3.3.1963 (Annex. I).

Letter of the Ministry of Works cmd Housing

#### GOVERNMENT OF INDIA

MINISTRY OF WORKS, HOUSING AND REHABILITATION

#### (DEPARTMENT of W & H).

No. 28/15/63-HI

New Delhi, dated the 2nd/3rd August, 1963.

## From

Shri V. P. Gulati, Under Secretary to the Govt, of India.

## То

Th<sub>e</sub> Chief Commissioner, "Delhi.

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# SUBJECT:—Sale of houses on instalment basis to the alloite.es under the Slum

to Questions

Clearance Scheme.

Sir,

I am directed to say that in the last year or two, several representations have been received that persons who have been allotted houses in Delhi under the Slum Clearance Scheme may be allowed to purchase them-After careful consideration, Government have decided to permit the sale of these houses to their allottees on the following terms: —

(1) The allottees will pay the full cost of the house i.e., the cost both of acquisition and development of land and of construction, as determined by the Government.

(ii)  $H_e$  may pay this cost of one lump sum  $o_r$  in instalments spread over a period of 20 years.

(iii) If he elects to pay in instalments, he will pay 5 per cent of the full cost in advance and the balance in 19 annual equated Instalments, with interest at the rates prescribed by Government from time to time. He will have an option to pay the cost in a lesser period by accelerated instalments but will not be permitted to exercise this option on more than three occassions during the period of 20 years.

(iv) He shall not transfer the house by sale, gift, mortgage or other-wise till he has paid the full cost and for a period of 5 years thereafter, without the permission of the Chief Commissioner, Delhi or an officer authorised by him in this behalf; provide that the limitation on transfer of the house will not extend beyond"a period of 20 years from the date on which an allottee elects to  $pa_v$  the full cost on an instalment basis. For example, if an altottee elects the instalment basis on 1.16.63 and pays the full cost in five years i.e. upto 30.6.68 he shall not transfer the house for 10 years